

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2861**

**TO BE ANSWERED ON THE 18<sup>TH</sup> MARCH, 2025/ PHALGUNA 27, 1946 (SAKA)**

**EFFECTIVE USE OF DISASTER RELIEF FUNDS**

**†2861. SHRI MITESH PATEL BAKABHAI:  
SHRI CHINTAMANI MAHARAJ:  
SHRI HASMUKHBHAI SOMABHAI PATEL:  
SHRI VISHWESHWAR HEGDE KAGERI:  
SHRI RAJKUMAR CHAHAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the steps being taken to ensure effective and transparent utilisation of funds allocated for disaster relief;**

**(b) whether any audit mechanism is being set up to monitor the said calamity relief funds;**

**(c) whether requests from other States are pending for additional calamity relief funds; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**

**(SHRI NITYANAND RAI)**

**(a) and (b): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursement of relief assistance on ground level, rests with the State Governments concerned.**

**The State Governments undertake relief measures in the wake of natural**

**calamities, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India's approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).**

**As per the guidelines of assistance from SDRF/NDRF, the accounts of the SDRF/NDRF (approved calamity-wise) and the investment is to be maintained by the Accountant General in charge of accounts of the State in the normal course. The State Executive Committee (SEC) maintains subsidiary accounts (calamity-wise) in such manner and details as may be considered necessary by the State Government in consultation with the Accountant General. Comptroller and Auditor General of India would cause audit / performa audit of these funds conducted every year in conformity with approved items & norms in terms of the purposes of the SDRF Guidelines. A copy of the audit report of the Comptroller and Auditor General of India is to be furnished by the State Government to the Ministry of Finance and Ministry of Home Affairs.**

**Further, as per these guidelines, it is mandatory to disburse beneficiary-oriented assistance through Direct Benefit Transfer (DBT). This requirement ensures that relief funds are transferred directly to the bank accounts of beneficiaries, promoting transparency and efficiency.**

**(c) and (d): As on 11.03.2025, a total of 14 Inter-Ministerial Central Teams (IMCTs) have been constituted for the States/Union Territories of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Kerala, Mizoram, Nagaland, Odisha, Puducherry, Tamil Nadu, Telangana, Tripura and West Bengal for on-the-spot assessment of damages caused due to natural calamities during 2024. The reports of IMCT are considered by the Central Government, as per the established procedure. Further, the details of funds allocated and released under SDRF and NDRF during 2024-25 are at Annexure.**

\*\*\*\*\*

**Annexure**

**L.S.US.Q.NO. 2861 FOR 18.03.2025**

**Statement showing State-wise details of allocation and releases of Funds under State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF) during the year 2024-25 (As on 28.02.2025)**

**(Rs. in crore)**

S.N.	State	Allocation of SDRF			Releases from SDRF		Release from NDRF
		Central Share	State Share	Total	1st Installment	2 <sup>nd</sup> Installment	
1.	Andhra Pradesh	1036.00	344.80	1380.80	518.00	518.00	--
2.	Arunachal Pradesh	231.20	25.60	256.80	115.60	--	--
3.	Assam	716.00	79.20	795.20	358.00	358.00	--
4.	Bihar	1311.20	436.80	1748.00	655.60	655.60	--
5.	Chhattisgarh	400.00	133.60	533.60	--	--	--
6.	Goa	10.40	3.20	13.60	5.20	--	--
7.	Gujarat	1226.40	408.80	1635.20	600.00#	--	--
8.	Haryana	455.20	151.20	606.40	227.60	227.60	--
9.	Himachal Pradesh	378.40	41.60	420.00	189.20	189.20	66.92
10.	Jharkhand	526.40	175.20	701.60	500.80#	--	--
11.	Karnataka	732.00	244.00	976.00	366.00	--	3454.22
12.	Kerala	291.20	96.80	388.00	145.60	145.60	--
13.	Madhya Pradesh	1686.40	561.60	2248.00	843.20	843.20	--
14.	Maharashtra	2984.00	994.40	3978.40	1492.00	1492.00	--
15.	Manipur	40.00	4.00	44.00	38.80#	11.20	--
16.	Meghalaya	60.80	6.40	67.20	59.60#	--	--
17.	Mizoram	43.20	4.80	48.00	21.60	21.60	7.56
18.	Nagaland	38.40	4.00	42.40	19.20	19.20	170.99
19.	Odisha	1485.60	495.20	1980.80	742.80	742.80	--
20.	Punjab	458.40	152.80	611.20	229.20	--	--
21.	Rajasthan	1372.00	456.80	1828.80	686.00	686.00	--
22.	Sikkim	47.20	4.80	52.00	23.60	23.60	221.12
23.	Tamil Nadu	944.80	315.20	1260.00	472.40	472.40	276.10
24.	Telangana	416.80	138.40	555.20	208.40	208.40	--
25.	Tripura	63.20	7.20	70.40	31.60	40.00	174.97
26.	Uttar Pradesh	1791.20	596.80	2388.00	1748.40#	--	--
27.	Uttarakhand	868.00	96.00	964.00	434.00	--	--
28.	West Bengal	936.00	312.00	1248.00	468.00	468.00	--
<b>TOTAL</b>		<b>20550.40</b>	<b>6291.20</b>	<b>26841.60</b>	<b>11200.40</b>	<b>7122.40</b>	<b>4371.88</b>

# = includes arrears of previous year.

\*\*\*\*\*